

THE GAUHATI HIGH COURT AT GUWAHATI

*(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)*

NOTIFICATION

Dated Guwahati the 15th May, 2012

NO.HC.XI-10/2012/ 214 RC. The Gauhati High Court (High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh) is pleased to make the amendments of the Rule contained in Chapter-II, Rule 1 (ii) & (iii) of the Gauhati High Court Rules by allowing all Civil Appeals, which are not required to be heard statutorily by the Division Bench, to be heard by learned Single Judge, irrespective of the valuation.

This amendment will come into force with retrospective effect from 14th May, 2012.

By Order,
Sd/- R.K. Phukan,
REGISTRAR GENERAL